ment Business during the week commencing 13th July, 1992, will exist of:

- 1. Consideration and passing of;
- (a) The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 1992.
- (b) The Indo-Tibetan Border Police Force Bill, 1992.
- 2. Discussion on the Resolution seeking disapproval of the Foreign Trade (Development and Regula tion) Ordinance, 1992 and conside ration and passing of the Foreign (Development Trade and Regula tion) Bill, 1992, as passed by Lok Sabha.
  - 3. Consideration and passing of:
  - (a) The Jammu & Kashmir State Legislature (Delegation of Powers) Bill, 1992, as passed by Lok Sabha.
  - (b) The Rehabilitation Council of India Bill, 1992.

THE DEPUTY CHAIRMAN: The House stands adjourned till 2.30 P.M.

The House then adjourned for lunch at twenty minutes past one of the clock.

[The House reassembled after lunch at thirty four minutes past two of the clock. The Vice-Chairman (Shri Jagesh Desai) in the

#### RE. DEMAND FOR STATEMENT BY MINISTER OAT AYODHYA **ISSUE**

श्री मोहम्मद अफजल उर्फ मोम अम्रजल प्रदेश) : वाईस चेयर-(उत्तर मैंन साहब, सूबह हाउस इस वात पर ऐडजार्न किया गया था कि ..

شری محدافضل عرف م افضل: وانس چیزین صاحب. صبح با دس اس بات براید جون

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Please listen to me. (Intermtptions). I will allow you. This time is for the Private Members' Legislative Business. I think we should see that the time of the Private Members' Business is not reduced at all.

मोहम्मद अद्वजल उर्फ मीस अग्रजल : श्रयोध्या का मसला बहुत अहम (व्यवधान) स्रापकी बात को लेकिन अगर मल्क के आय वह बात इससे लग ज्यादा भ्रहम नहीं हो सकती ?

SHRI YASHWANT SINHA (Bihar): Mr. Vice-Chairman, the Minister of State for Home Affairs is present in the House. If the Minister assures us that he will come back with a statement in the House, as he promised yesterday, sharp at 5 o'clock then we will sit down and carry on with the Private Members' Legislative Business.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY

<sup>†[ ]</sup>Transliteration in Arabic Script.

[RAJYA SABHA]

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OF HOME AFFAIRS (SHRI M. M. JACOB): Sir, I would have been very happy if I was ready with any statement. As you know, the Home Minister had contacted the Chief Minister of UP. The Home Minister again wanted to talk to him and wanted him to come over here and discuss the matter to know exactly what is the intention, what is happening, etc. But unfortunately, so far, there is no trace of the Chief Minister. We are still the Chief Minister expecting (Interruptions)...

SHRI PRAMOD MAHAJAN (Maharashtra) ; Sir, what is this.. (Interruptions)

MURLI MANOHAR JOSHI: What does he mean.. (Interruptions)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Ltt us first listen to him... (Interruptions) ...

SHRI M. M. JACOB: If Pramodji has any objection to the word I used and takes offence, that was not my intention. What I meat to say is that we tried to contact the Chief Minister... (Interruptions). . .

SHRI PRAMOD MAHAJAN: Sav that you tried to contact him. What kind of administration is it if the Centrt is not able to trace a Chief Minister.... (Interruptions)....

SHRI M. M. JACOB; We requested him to come here to Delhi but so far he has not come. Without consulting him and discussing with him it will not be possible for me to come before the House and reply to the points raised by you. At the same time we are also making our own efforts to find out the state affairs. The Cabinet Committee on political Affairs had a meeting and they are still consulting. Wt met the Opposition leaders this morning. The process is going on. We have not

abandoned the idea. I do not know whether I will be able to come back at 5 with a statement.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Whatever information you may have got by 5 o' clock, with that itself you can make a statement. Whatever information you may have... (Interruptions)...

SHRI YASHWANT SINHA: That should be a directive from the Chair to the Home Minister.. (Interruptions) ...

श्री महम्सद अफजल उफ् मीन अफजल : मैंने परसों भी यह बात उठाई यी । ग्राप रोज स्टेटमेंट देते हैं, नतीजा नहीं िनिकलताहै; हमें एक्शन चाहिये । सेंट्रल गवर्नमेंट के हाथ क्या बंधे हुये हैं । पूरे प्रश में सैक्यलरिज्म का मजाक उडाया जारहाहै (व्यवधान)

شری محداففنل عرف م افضل: بین نے پریوں بھی یہ بات اٹھائی تھی آپ روزاسٹیٹم نیٹ دیتے ہیں۔ نیتجہ کچھ نہیں تکلتا ہے۔ ہیں سے میں میں میں میں ما بندے ہوئے ہیں۔ پورے دیش میں رازم کا منزاق اڑا یا جارہا ۔۔۔۔

श्री सुन्दर सिंह भंडारी (राजस्थान): श्रापको डाइरेक्शन के बाद तो यह बात नहीं उठनी चाहिये (व्यवधान)

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): I would request the Members that as today is Friday and it is only on Friday that the Private Members get time, so please let

<sup>† [ ]</sup> Transliteration in Arabic Script.

SHRI SATYA PRAKASH MALA--VIYA (Uttar Pradesh): What is the reaction of the Home Minister?... (.Interruptions)...

SHRI M. M. JACOB: I will come back with a statement.

SHRI MOHAMMED AFZAL, alias MEEM AFZAL; What statement? We have been listening to such statements ... (Interruptions)... He should come back with some action. ... (Interruptions)... There should be some action plan... (Interruptions)..

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): After the statement you may ask any question... (*Interruptions*) ... Bills for introduction. Shri Ramdas Agarwal.

## THE PAYMENT OF ALLOWANCE TO UNEMPLOYED PERSONS BILL, 1992

SHRI RAMDAS AGARWAL (Rajasthan): Sir, I beg to move for leave to introduce a Bill to provide for payment of allowance to the unemployed persons and for matters connected therewith.

The question was Put and the motion was adopted.

SHRI RAMDAS AGARWAL: Sir, I introduce the Bill.

## THE CONSTITUTION (AMEND-MENT) BILL. 1992 (TO AMEND ARTICLE 214)

and Welfare) Bill, 1992

Bill, 1992

SHRI SURESH PACHOURI (Madhya Pradesh): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

The question was put and the motion was adopted.

SHRI SURESH PACHOURI: Sir, I introduce the Bill.

#### THE COMPULSORY REGISTRA TION OF MARRIAGES BILL, 4992

SHRI SURESH PACHOURI (Madhya Pradesh): Sir, I beg to move for leave to introduce a Bill to provide for the compulsory registration of all the marriages solemnised in the country and for matters connec ted therewith:

The question was put and the motion was adopted.

SHRI SURESH PACHOURI; Sir, I introduce the Bill.

# THE YOUTH (DEVELOPMENT) AND WELFARE) BILL, 1992

SHRI SURESH PACHOURI: (Madhya Pradesh): Sir, I beg to move for leave to introduce a Bill to provide for a comprehensive policy for the proper educational sports and other facilities and employment opportunities for the youth in the country and for their general welfare and for matters connected therewith.

The question was put and the motion was adopted.

SHRI SURESH PACHOURI: Sir, I introduce the Bill.